

C.A.No. 355 OF 2000
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
ITEM NO. 105 COURT NO. 6 SECTION IV-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 355/2000

K Shekar .. Appellant (s)

Vs.

V. Indiramma & Ors. .. Respondent(s)

(With Office Report)

With C.A. No. 356/2000 (With office report)

DATE : 11.12.2001 : This/These matter (s) was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MRS. JUSTICE RUMA PAL

For Appellant (s) : Mr. Sudhir Chandra, Sr. Adv.
in 355/2000 & Mr. S Muralidhar, Adv.
rr in 356/2000

For App. in 356/2000 Mr. A Mariarputham, Adv.
& Res. in 355/2000 Ms. Aruna Mathur, Adv.
Mr. Anurag Dayal Mathur, Adv.for
M/s Arputham, Aruna & Co.

For Respondent (s) : Ms. Anjana Chandrashekar, Adv.for
Mr. P.P. Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
.SP2

After hearing learned senior counsel/counsel for
the parties at length, the Court reserved its judgment.

.SP1

[Meenu Sethi]
Court Master

[Om Prakash]
Court Master